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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

O.A.No.379 of 1988

Date of Decision: 19.7.93.

S.C.Anand

.....Petitioner.

Versus

Union of India & others .....Respondents:

CORAM:

Hon'ble Mr.Justice V.S.Malimath,Chairman.

Hon'ble Mr.S.R.Adige,Member(A)

JUDGMENT(ORAL)

(By Hon'ble Mr.Justice V.S.Malimath,Chairman)

None appeared for the petitioner.

Shri M.L.Verma,counsel for the respondents.

As it is a very old matter, we thought it proper to look into the records, hear the counsel for the respondents and dispose of the case on merits. The petitioner had applied for sanction of final withdrawal from his G.P.F. account, a sum of Rs.17,970/-. The said application of the petitioner was returned to him on 24.8.84 instructing him that he being under orders of transfer, he was to route his application through the appropriate authority under whom he has to serve consequent upon transfer. The petitioner appears to have challenged the order of transfer and in the process took the attitude of not abiding by the instructions for routing the application before the competent authority. It is in this background that the provident fund which the petitioner wanted was not sanctioned. From the averments in the petition, it appears that some orders were passed in regard to his transfer which had been challenged. Be that as it may, the application was not routed or re-submitted to the competent authority with the result that the petitioner did not have the benefit of withdrawal. Shri Verma submitted on instruction that ~~so~~ no fresh application was filed and, therefore, the question of withdrawal does not arise.

In these circumstances, there is nothing that we can do in the matter. It is enough to say that

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it is open to the petitioner if he wants to withdraw the provident fund amount, he should make a fresh application to the appropriate authority in accordance with law and if ~~second~~<sup>such</sup> application is made, it is obvious that it has to be dealt with expeditiously and in accordance with law. Subject to these observations, this O.A. stands disposed of. No costs.

*Anilige*  
(S.R.ADIGE)  
MEMBER(A)

*R.Melmath*  
(V.S.MALIMATH)  
CHAIRMAN.

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